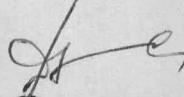


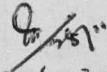
Serial No. of Order	Date of Order	Order with Signature
3	1.11.94	<p>At request adjourned to 8.11.94 finally.</p> <p style="text-align: right;">VICE-CHAIRMAN</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p>
4	8.11.94	<p>Adjourned to 17.11.1994 at request.</p> <p style="text-align: right;">VICE-CHAIRMAN</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p>
5.	17.11.94	<p>Counter filed today by the Respondents' Counsel. Copy given to the Petitioner's counsel. To hear on the points of jurisdiction on 28.11.94.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">Member (Admn.)</p>
6.	28.11.94	<p>Shri P.K. Rath for the petitioner present. Respondents' counsel has filed a Memo and urges that this Tribunal has no jurisdiction to hear this application as Indian Council of Medical Research is not brought under the jurisdiction of the Central Administrative Tribunal in view of the Government Memorandum dated 22.4.1992 copy of which is enclosed with to the Memo. Petitioner's counsel has also nothing to say against this memo and the letter of the Ministry concerned. In view of this position emerges that this organisation is not included under section 14(2) of the Administrative Tribunals Act, 1985 so as to confer</p> <p style="text-align: right;">O.A. No. 1 dt. 22.9.94</p> <p style="text-align: right;">A copy of above order may be given to Mr. P.K. Rath, Adv. to the applicant.</p> <p style="text-align: right;">Sat. 23/11/94 S. J.</p> <p style="text-align: right;">Received a copy R. Rath S. J. 23/11/94</p> <p style="text-align: right;">Mr. Achoumba S. J. et al. counsel Appeared for the respondent by filing Appearance memo and filing counter copy of counter plea.</p> <p style="text-align: right;">Further orders re. stay.</p> <p style="text-align: right;">Bench 26/11/94.</p>

Serial No. of Order	Date of Order
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Order with Signature

3
 jurisdiction on the Central Admn.
 Tribunal to entertain the application.
 When this was brought to the notice
 of the petitioner's counsel, Mr. Rath,
 seeks permission to withdraw the
 application. Permitted to withdraw
the application and the petition is
 dismissed as withdrawn.


 Vice-Chairman


 Member (Admn.)

The file came to
 the Section after
 finalization of
 cause list on
 28.10.94. So it
 could not ~~possibly~~
 come on today.

Mr. Ashok Mehta
 has filed counter
 for Respondents.
 copy of counter
 has been served
 on petitioner's
 counsel.

For Order

Arb.
 31/10/94 Bench

Adj. to 8.11.94
 finally as per order
 dt. 7.11.94.

Arb.
 9/11/94 Bench

Adj. to 12.11.94.

Arb.
 16/11/94 Bench

Order regarding
 jurisdiction of
 Tribunal Sir

Ashok Mehta has
 filed a memo at
 Flg-A.

For Order

Arb.
 24/11/94 Bench

Memo at Fl-B
 filed by the counsel
 for the applicant
 may be seen.

Arb.
 28/11/94